

Sl. No.	Name of the State	Loan sanctioned (Rs. in crores)		
		88-89	89-90	90-91
26.	A & N Islands	0.44	0.47	0.63
27.	Chandigarh	5.11	1.93	8.70
28.	Delhi	11.12	0.21	0.54
29.	Dadra & N.H.	-	-	-
30.	Pondicherry	0.78	2.97	-
31.	Lakshdweep	-	-	-
Total		547.09	822.37	1270.71

HUDCO has sanctioned since inception 17.69 lakhs dwelling units in urban areas.

[English]

**Working Group on Consumers Protection Act, 1986**

951. SHRI V. SBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Working Group which has examined the working of Consumers Protection Act, 1986 has submitted its recommendations;

(b) whether the Government have taken any decision to correct the deficiencies that have been observed in the implementation of Consumers Protection Act, 1986; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) No, Sir.

(b) and (c). Sometime back, certain procedural deficiencies regarding the quorum of the National Consumer Disputes Redressal Commission/State Consumer Disputes Redressal Commissions/District Consumer Disputes Redressal Forums were brought to the notice of the Central Government. These deficiencies were removed by promulgating the Consumer Protection (Amendment) Ordinance, 1991 which has since been replaced by the Consumer Protection (Amendment) Act, 1991.

**Committee to Review the Gadgil Formula**

952. SHRI M.V.V.S. MURTHY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the composition and terms of reference of the Committee headed by Shri Pranab Mukherjee to review the Gadgil formula for Central assistance to States;

(b) whether the committee has submitted its report; and

(c) if so, the recommendations made by the Committee?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R.BHARDWAJ): (a) to (c). The composition and terms of reference of the Committee headed by Shri Pranab Mukherjee, Deputy Chairman, Planning Commission with the

Union Finance Minister and a Member of the Planning Commission as Members of the Committee to review the Gadgil Formula for Central assistance to States may be seen in the Statement attached. The Committee is yet to finalise its report.

### STATEMENT

*Subject: Constitution of a Committee regarding the allocation of Central Assistance for State Plans.*

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It has been decided to set up a Committee to examine the various formulæ that have been suggested for allocation of Central Assistance and to recommend for the consideration of the National Development Council the most appropriate one for the allocation of Central Assistance for State Plans during the Eighth Plan, 1992-97.

2. The composition of the Committee will be as follows:

- |    |   |          |
|----|---|----------|
| 1. | Shri Pranab Mukherjee<br>Deputy Chairman,<br>Planning Commission. | Chairman |
| 2. | Dr. Manmohan Singh<br>Minister of Finance                         | Member   |
| 3. | Dr. C. Rangarajan<br>Member,<br>Planning Commission.              | Member   |

3. The terms of reference of the Committee are:

- (1) to examine the circumstances in which certain changes were considered necessary in relation to the Gadgil (Modified) Formula and an alternative was considered by the National Development Council in its meeting held in October 1990;
- (2) to go into the concerns expressed by the Chief Ministers of States regarding the Gadgil (Modified) Formula and the 'consensus' formula; and
- (3) to suggest a formula which is the most appropriate for allocation of Central Assistance for State Plans during the Eighth Plan, 1992-97.

4. The Committee will submit its report within a month from its constitution.

5. The Financial Resources Division of the Planning Commission will function as the secretariat to the Committee.

Sd/-  
(I.S. AHLUWALIA)  
Director (Administration)